

71

**COMMITTEE ON  
GOVERNMENT ASSURANCES  
(2017-2018)**

**SIXTEENTH LOK SABHA**

**SEVENTY FIRST REPORT**

**REQUESTS FOR DROPPING OF  
ASSURANCES  
(ACCEDED TO)**

*(Presented to Lok Sabha on 4 January, 2018)*



**LOK SABHA SECRETARIAT  
NEW DELHI**

**January, 2018/Pausha, 1939 (Saka)**

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NEW DELHI

*January, 2018/Pausha, 1939 (Saka)*

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES\*  
(2017-2018)

Dr. Ramesh Pokhriyal "Nishank" — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Anto Antony
4. Shri Tariq Anwar
5. Prof. (Dr.) Sugata Bose
6. Shri Naranbhai Bhikhhabhai Kachhadiya
7. Shri P.K. Kunhalikutty
8. Shri Bahadur Singh Koli
9. Shri Prahlad Singh Patel
10. Shri A.T. Nana Patil
11. Shri C.R. Patil
12. Shri Sunil Kumar Singh
13. Shri K.C. Venugopal
14. Shri S.R. Vijay Kumar
15. Vacant

SECRETARIAT

1. Shri U.B.S. Negi — *Joint Secretary*
2. Shri P.C. Tripathy — *Director*
3. Shri S.L. Singh — *Deputy Secretary*

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\*The Committee has been re-constituted *w.e.f.* 01 September, 2017 *Vide* Para No. 5800 of Lok Sabha Bulletin—Part II, dated 18 September, 2017.

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(2016-2017)

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8. Shri Bahadur Singh Koli
9. Shri Prahlad Singh Patel
10. Shri A.T. Nana Patil
11. Shri C.R. Patil
12. Shri Sunil Kumar Singh
13. Shri Taslimuddin
14. Shri K.C. Venugopal
15. Shri S.R. Vijay Kumar

SECRETARIAT

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3. Shri S.L. Singh — *Deputy Secretary*

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\* The Committee has been re-constituted *w.e.f.* 01 September, 2016 *Vide* Para No. 4075 of Lok Sabha Bulletin—Part II, dated 05 September, 2016.

\*\* Nominated to the Committee *vide* Para No. 5328 of Lok Sabha Bulletin—Part II, dated 30 May, 2017 *vice* Shri E. Ahamed expired on 01 February, 2017.

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2017-2018), having been authorized by the Committee to submit the Report on their behalf, present this Seventy-first Report (16th Lok Sabha) of the Committee on Government Assurances.

2. The Committee (2016-2017) at their sitting held on 30 June, 2017 considered Memoranda Nos. 137 to 161 containing requests received from the various Ministries/Departments for dropping of pending Assurances and decided to drop 07 Assurances.

3. At their sitting held on 02 January, 2018, the Committee (2017-2018) considered and adopted their Seventy-first Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

NEW DELHI;  
02 *January*, 2018  
12 *Pausha*, 1939 (*Saka*)

DR. RAMESH POKHRIYAL "NISHANK",  
*Chairperson,*  
*Committee on Government Assurances.*

## **REPORT**

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult in implementing the Assurances on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurances and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2016-2017) considered Twenty Five Memoranda (Appendix-I) containing requests received from various Ministries/ Departments for dropping of Assurances at their sitting held on 30 June, 2017.

3. After having considered the grounds cited by the Ministries/Departments, the Committee were convinced and decided to drop the following seven Assurances:—

Sl. No.	Question No./ Discussion & Date	Ministry/ Department	Brief Subject
1	2	3	4
1.	USQ No. 1841 dated 05.05.2016	Coal	Involvement of Nagpur based companies in Coal Scam. (Appendix-II)
2.	USQ No. 1317 dated 08.08.2011	Environment, Forest and Climate Change	NEAMA (Appendix-III)
3.	USQ No. 1951 dated 26.03.2012	Environment, Forest and Climate Change	Setting up of NEAMA (Appendix-IV)
4.	USQ No. 3831 dated 17.08.2010 USQ No. 5191 dated 08.05.2012	Home Affairs	Chakma-Hajong Refugee Issue Chakma and Hajong Issue (Appendix-V)
5.	USQ No. 2749 dated 25.11.2010	Law and Justice (Department of Legal Affairs)	Autonomy to Law Commission of India (Appendix-VI)

1	2	3	4
6.	USQ No. 4263 dated 22.03.2013	Petroleum and Natural Gas	Investment in Oil Fields of Iran (Appendix-VII)
7.	USQ No. 3816 dated 25.08.2011	Railways	PM Rail Vikas Fund (Appendix-VIII)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 07 Assurances are given in Appendices-II to VIII.

5. The Minutes of the sitting of the Committee dated 30 June, 2017 are given in Appendix-IX.

NEW DELHI;  
02 January, 2018  
\_\_\_\_\_  
12 Pausha, 1939 (Saka)

DR. RAMESH POKHRIYAL "NISHANK"  
*Chairperson,*  
*Committee on Government Assurances.*

## APPENDIX I

### STATEMENT SHOWING SUMMARY OF REQUESTS RECEIVED FROM VARIOUS MINISTRIES/DEPARTMENTS REGARDING DROPPING OF ASSURANCES

Sl. No.	Memo No.	Question/ Discussion References	Ministry/Dept.	Department	Brief Subject
1	2	3	4	5	6
1.	137	USQ No. 1482 dated 03.05.2016	Consumer Affairs, Food and Public Distribution	Department of Food & Public Distribution	Food Scam
2.	138	USQ No. 1932 dated 05.05.2016	Coal		Scam regarding Jobs against Land
3.	139	USQ No. 1841 dated 05.05.2016	Coal		Involvement of Nagpur Based Companies in Coal Scam
4.	140	USQ No. 4493 dated 08.08.2014	Defence	Department of Defence	Cases of Irregularities in Defence Sector
5.	141	USQ No. 2299 dated 06.05.2016	Defence	Department of Defence Production	Offset Obligations For Defence Contracts
6	142	USQ No. 1958 dated 05.05.2016	Drinking Water and Sanitation		Defunct Toilets
7.	143	USQ No. 1317 dated 08.08.2011	Environment, Forest and Climate Change		NEAMA
8.	144	USQ No. 1951 dated 26.03.2012	Environment, Forest and Climate Change		Setting up of NEAMA
9.	145	USQ No. 2845 dated 29.08.2012	Finance	Department of Revenue	Customs Intelligence Units
10.	146	USQ No. 3831 dated 17.08.2010 USQ No. 5191 dated 08.05.2012	Home Affairs		Chakma-Hajong Refugee Issue Chakma and Hajong Issue
11.	147	USQ No. 386 dated 27.07.2010  USQ No. 214 dated 09.11.2010	Information and Broadcasting		Paid News  Paid News

1	2	3	4	5	6
		USQ No. 948 dated 16.07.2014			Paid News
12.	148	USQ No. 2229 dated 06.05.2016	Information and Broadcasting		Revamping of PIB
13.	149	USQ No. 2749 dated 25.11.2010	Law and Justice	Department of Legal Affairs	Autonomy to Law Commission of India
14.	150	USQ No. 3759 dated 19.03.2015	New and Renewable Energy		Hydrogen Fuel Cells
15.	151	USQ No. 4263 dated 22.03.2013	Petroleum and Natural Gas		Investment in Oil Fields of Iran
16.	152	USQ No. 3022 dated 17.12.2015	Power		Mazdoors of Electricity Department
17.	153	SQ No. 109 dated 03.03.2016	Power		Effective Implementation of Electricity Act, 2003
18.	154	USQ No. 3816 dated 25.08.2011	Railways		PM Rail Vikas Fund
19.	155	SQ No. 83 dated 02.03.2016 (Supp. by Shri Dharmendra Yadav, M.P.)	Railways		Railway Development Fund
20.	156	SQ No. 483 dated 10.05.2012 (Supp. by Shri Sharad Yadav, M.P.)	Railways		Survey for Gauge Conversion
21.	157	USQ No. 1907 dated 05.05.2016	Road Transport and Highways		Coastal Roads Converted into NHs
22.	158	USQ No. 904 dated 28.04.2016	Road Transport and Highways		Religious Places Connected with Highways
23.	159	USQ No. 1171 dated 02.05.2016	Steel		Steel Plants
24.	160	USQ No. 3979 dated 13.08.2015	Textiles		Land Scam
25.	161	USQ No. 1859 dated 05.05.2016	Water Resources, River Development and Ganga Rejuvenation		Management of Inter-State River Basins

## APPENDIXII

### MEMORANDUM No. 139

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 1841 dated 05.05.2016, regarding “Involvement of Nagpur based Companies in Coal Scam.”

On 05 May, 2016 Dr. Kirit Somaiya, M.P. addressed an Unstarred Question No. 1841 to the Minister of Coal. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Coal within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Coal *vide* O.M. F. No. 54016/6/2016-Vig. dated 03 November, 2016 have requested to drop the Assurance on the following grounds:—

“That the wordings “Coal India Limited (CIL) and its subsidiary companies have been directed to check such illegal action in their areas” has been treated as Assurance, whereas this is not a stand-alone statement but to be read in continuation with the detailed information. In this connection it is informed that in the reply the Minister had informed the House about the action already taken by giving direction to Coal India Limited (CIL) and its subsidiaries to check such illegal action in their areas as an essential course of action to contain the irregularities and as such there was no mention of any further pending action or information to be furnished to the Hon’ble House in the matter, keeping this fact in view, it is requested that the direction given to CIL and its subsidiaries may not be treated as an Assurance as no further action has been induced/proposed to be taken in the matter.”

4. In view of the above, the Ministry, with the approval of Minister of State for Coal(I/C), have requested to drop the above Assurance.

The Committee may consider.

Dated: 27.06.2017

New Delhi:

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF COAL  
LOK SABHA UNSTARRED QUESTION NO. 1841  
ANSWERED ON 05.05.2016

**Invovlement of Nagpur based Companies in Coal Scam**

1841. DR. KIRIT SOMAIYA:

Will the Minister of COAL be pleased to state:

- (a) whether the Government is aware about the involvement and illegal action of Nagpur based companies in the coal scam;
- (b) if so, the details thereof;
- (c) whether the Central Bureau of Investigation (CBI) had initiated investigation and action against the companies involved in the coal scam; and
- (d) if so, the details thereof along with the present status of investigation?

**ANSWER**

THE MINISTER OF STATE (I/C) IN THE MINISTRY OF COAL, POWER AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL): (a to d) On the directions of the Central Vigilance Commission and based on certain complaints received in the Ministry of Coal from the Hon'ble Members of Parliament alleging irregularities in allocation of coal blocks during the period 1993 to 2004 to private companies, Central Bureau of Investigation (CBI) has registered the following 3 Preliminary Enquiry cases regarding alleged irregularities in allocation of coal blocks:

- (i) Relating to allocation of coal blocks to private companies during the period 2006-09;
- (ii) Relating to allocation of coal blocks to private companies during the period 1993-2004; and
- (iii) Relating to allocation of coal blocks to Government companies, including Nagpur based companies who were allocated coal blocks.

It is reported by the CBI that it has registered several First Information Reports (FIRs) against various companies in the matter. The investigation of CBI is being monitored by the Hon'ble Supreme Court of India. Attention is invited to the observations of Hon'ble Supreme Court of India in W.P. (Criminal) No. 120 of 2012 wherein CBI has been directed not to share any details of the investigation with the Government.

Further, a Joint Surprise Check (JSC) by CBI ACB, Jabalpur and vigilance officers of Western Coalfields Limited(WCL) at Shivpuri Open Cast(OC) Mine, Pench Area was conducted on 1.2.2016, on a complaint received by CBI Jabalpur regarding a criminal conspiracy by Shivpuri Mine officials with the contractor at Parasia to cheat WCL. During the joint surprise check it was revealed that Over Burden(OB) had been dumped by the contractor at unauthorised areas. During the floor survey, it was revealed that some amount of coal was left in the mine and huge OB was dumped on it to conceal coal. *Coal India Limited(CIL) and its subsidiary companies have been directed to check such illegal action in their areas.*

Another complaint alleging that some industrial units situated in Nagpur District were lifting coal at subsidised rate from WCL and without consuming the said coal in their industrial units, were selling the said coal in open market illegally at a premium and at the same time were using imported coal/hard coke/Electricity, was taken up with the State Government of Maharashtra. On the basis of inspection reports of the units it was found that out of 114 industrial units only 10 industrial units were not in working condition. Therefore, coal supply to those units was immediately stopped by Maharashtra State Cooperative Consumers' Federation Limited(MSCCFL), Mumbai. Name of these 10 units are (1) M/s. Amey Paper Mill Pvt. Ltd., Nagpur, (2) M/s. Aparjeet Health Care Product, Nagpur, (3) M/s. Detco Textile Pvt. Ltd., Thane, (4) M/s. Ganga Agency, Nagpur, (5) M/s. Jalaram Feeds, Nagpur, (6) M/s. Jatin Coal Briquetting Industries, Wardha, (7) M/s. Mineral & Metal Resources, Nagpur, (8) M/s. Shri Shivkripa Synthetics Pvt. Ltd., Nagpur, (9) M/s. Shri Rani Satjit Agro Industries, Nagpur & (10) M/s. Solanki Ceramics Industries, Nagpur.

### APPENDIX III

#### MEMORANDUM No. 143

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 1317 dated 08 August, 2011 regarding “NEAMA”

On 08 August, 2011, S/Shri Asaduddin Owaisi, Ghanshyam Anuragi and Dr. Kruparani Killi, addressed an Unstarred Question No. 1317 to the Minister of Environment, Forest & Climate Change. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Environment, Forest & Climate Change (1A Division) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Environment, Forest & Climate Change *vide* O.M. F. No. 9(7)/2011-PL dated 18 April, 2016 have requested to drop the Assurance on the following grounds:—

“That the concept of National Environment Assessment and Monitoring Authority (NEAMA) is no more under consideration of the Ministry; therefore, Ministry is not in a position to fulfill the Assurance. A detailed note in this regard is annexed. The Ministry is considering the recommendation of High Level Committee (HLC) providing for setting up of National Environment Assessment Monitoring Authority (NEAMA) at Central level and State Environment Management Authority (SEMA) at State level. The matter was also taken up for discussion by Hon’ble Committee on Government Assurance during its meeting held on 15.02.2015 and in the view of the position mentioned above Hon’ble Committee suggested the Ministry to make a request for dropping of the Parliamentary Assurance”.

4. In view of the above the Ministry, with the approval of the Minister for Environment, Forest & Climate Change, have requested to drop the above Assurance.

The Committee may consider.

Dated: 27.06.2017

New Delhi:

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT AND FORESTS  
LOK SABHA UNSTARRED QUESTION NO. 1317

ANSWERED ON 08.08.2011

**NEAMA**

1317. SHRI ASADUDDIN OWAISI:  
SHRI GHANSYAM ANURAGI:  
DR. KILLI KRUPA RANI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has any proposal to set up a National Environmental Appraisal and Monitoring Authority (NEAMA) to bring in Institutional reforms and improve environmental governance in the country;

(b) if so, the details and the salient features thereof; and

(c) the time by which it is likely to be set up in the country?

**ANSWER**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Ministry proposes to establish a National Environment Assessment and Monitoring Authority (NEAMA) with domain expertise, technological finesse and field outreach in order to strengthen and professionalize the regimes of environment impact assessment and coastal zone management under Environment (Protection) Act, 1986. The details and the time schedule have not yet been finalised.

## APPENDIX IV

### MEMORANDUM NO. 144

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 1951 dated 26 March, 2012 regarding “Setting up of NEAMA”.

On 26 March, 2012, Shri Brij Bhushan Sharan Singh, Shrimati Priya Dutta and Shri K.C. Singh ‘Baba’ MPs., addressed an Unstarred Question No. 1951 to the Minister of Environment and Forests. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Environment and Forests within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Environment, Forests & Climate Change (IA Division) *vide* O.M. F. No. 9(3)/2012-PL dated 18 April, 2016 have requested to drop the Assurance on the following grounds:—

“That the concept of National Environment Assessment and Monitoring Authority (NEAMA) is no more under consideration of the Ministry; therefore, Ministry is not in a position to fulfill the Assurance. A detailed note in this regard is annexed. The Ministry is considering the recommendation of High Level Committee (HLC) providing for setting up of National Environment Management Authority (NEMA) at Central level and State Environment Management Authority (SEMA) at State level. The matter was also taken up for discussion by Hon’ble Committee on Government Assurance during its meeting held on dated 15.02.2016 and in the view of the position mentioned above Hon’ble Committee suggested the Ministry to make a request for dropping of the Parliamentary Assurance.”

4. In view of the above the Ministry, with the approval of the Minister of Environment, Forests & Climate Change, have requested to drop the above Assurance.

The Committee may consider.

Dated: 27.06.2017

New Delhi:

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT AND FORESTS  
LOK SABHA UNSTARRED QUESTION No. 1951  
ANSWERED ON 26.03.2012

**Setting up of NEAMA**

1951. SHRI BRIJ BHUSHAN SHARAN SINGH:

SHRI K.C. SINGH BABA:

SMT. PRIYA DUTT:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government proposes to constitute a National Environmental Appraisal and Monitoring Authority (NEAMA) in the country;
- (b) if so, the details thereof and the objective behind constituting the aforesaid authority;
- (c) the time by which it is likely to be setup in the country;
- (d) whether the Government has any plan to tackle the issue of Deforestation/Development in the country;
- (e) if so, the details thereof; and
- (f) the steps taken by the Government in this regard?

**ANSWER**

THE MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Ministry proposes to establish a National Environment Assessment and Monitoring Authority (NEAMA) with domain expertise, technological finesse and field outreach in order to strengthen and professionalize the regimes of environment impact assessment and coastal zone management under Environment (Protection) Act, 1986. *The details and the time schedule for setting up the Authority have not yet been finalised.*

(d) to (f) The Government is implementing a Centrally Sponsored Scheme of National Afforestation Programme (NAP) for regeneration of degraded forests and adjoining areas in the country. The Scheme is implemented through decentralised mechanism of State Forest Development Agency (SFDA) at State level, Forest Development Agency (FDA) at Forest Division level and Joint Forest Management Committees (JFMCs) at village level. As on 29.02.2012, 800 FDA projects have been approved in 28 States in the country to treat an area of 18.69 lakhs ha. since inception of the Scheme in 2002.

Besides NAP, various steps taken to increase the forest cover in the country includes:—

#XIIith Finance Commission has recommended Rs. 5000 crores for five years starting from 2010-11 for conservation and development of forests.

#Additional Central Assistance of Rs. 81.66 crores has been released to the States during 2009-10 for restoration and regeneration of forest cover.

#Tree planting is also an approved activity under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) and other schemes of Central and State Governments.

#The National Mission for a Green India has been launched as one of the eight Missions under the National Action Plan on Climate Change. The Mission focusses on enhancing ecosystem services and carbon sink through afforestation and eco restoration of 10 million ha. of forest and non forest lands over 12th and 13th Plan period.

**APPENDIX V**  
**MEMORANDUM NO. 146**

**Subject:** Request for dropping of Assurances given in reply to Unstarred Question No. 3831, dated 17.8.2010, regarding “Chakma-Hajong Refugee Issue” and Unstarred Question No. 5191 dated 08.05.2012, regarding “Chakma and Hajong Issue”.

On 17 August, 2010 and 08 May, 2012, Shri Takam Sanjoy, M.P. addressed an Unstarred Question No. 3831 & Unstarred Question No. 5191 respectively to the Minister of Home Affairs. The text of the Questions along with the replies of the Minister is as given in the Annexures-I and II.

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurances are yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. No. 5/8/2012-NE. II dated 1st June, 2016 have requested to drop the Assurances on the following grounds:—

“That in a Writ Petition filed by the Committee for Citizenship Rights on Chakmas & Hajongs of Arunachal Pradesh (CCRCHAP) before the Hon’ble Supreme Court [in W.P.(C) No. 510/2007], the Hon’ble Supreme Court in its judgment dated 17.09.2015 has directed the State Government of Arunachal Pradesh and the Government of India to finalize the conferment of Citizenship Rights on eligible Chakmas and Hajongs preferably within three months from the date of judgment. In view of the Hon’ble Supreme Court directions dated 17.09.2015, this Ministry is taking necessary steps for grant of citizenship to eligible Chakmas and Hajongs in the State of Arunachal Pradesh as per provisions of Citizenship Act, 1955. As on date, no application has been received either through on-line system or through the State Government of Arunachal Pradesh after the Hon’ble Supreme Court order dated 17.09.2015 MHA’s role on the issue of grant of citizenship to the eligible Chakmas and Hajongs will come into the picture only after citizenship applications are forwarded by the State Government of Arunachal Pradesh with substantive recommendations, which is a time-consuming process.”

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Home Affairs, have requested to drop the above Assurances.

The Committee may consider.

Dated: 27.06.2017  
New Delhi;

*ANNEXURE I*

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA UNSTARRED QUESTION No. 3831  
ANSWERED ON 17.08.2010

**Chakma-Hajong Refugee Issue**

3831. SHRI TAKAM SANJOY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is contemplating to resolve the Chakma-Hajong Issue by setting up a multilateral committee involving the Government of Arunachal Pradesh, All Arunachal Pradesh Students Union and representatives of Chakmas and Hajongs; and

(b) if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (b) A Committee has been constituted by Ministry of Home Affairs on 10th August, 2010 with representatives from Ministry of Home Affairs, State Government of Arunachal Pradesh, Committee for Citizenship Rights of the Chakmas & Hajongs of Arunachal Pradesh and All Arunachal Pradesh Students Union. Deputy Commissioners of Lohit & Changlang districts of Arunachal Pradesh are special members of this Committee. The Committee would examine various issues relating to resettlement of Chakmas and Hajongs in Arunachal Pradesh and would also explore the possibility of grant of Indian Citizenship to eligible Chakmas and Hajongs residing in the State.

*ANNEXURE II*

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA UNSTARRED QUESTION NO. 5191  
ANSWERED ON 08.05.2012

**Chakma and Hajong Issue**

5191. SHRI TAKAM SANJOY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of India has constituted a Quadripartite Committee Comprising of Government of India, Government of Arunachal Pradesh, All Arunachal Pradesh Students Union and Chakma organisations to resolve the decade long pending issue of Chakma and Hajong; and

(b) if so, the details thereof and the achievements made therein?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Madam, An Official Committee under the Chairmanship of the Joint Secretary (NE), MHA was constituted on the 10th August, 2010 with the objectives to examine various issues relating to settlement of Chakmas & Hajongs including the possibility of grant of Indian Citizenship to eligible Chakmas/Hajongs and to recommend measures to be taken by Central Government/State Government in the matter.

(b): The first meeting of the Committee on Chakma-Hajongs was held on 9th January, 2012. It was decided in the meeting that the State Government of Arunachal Pradesh would consider grant of citizenship to eligible Chakmas and Hajongs who were settled in the State between 1964-69 after a joint field verification by All Arunachal Pradesh Students Union (AAPSU) & Committee for Citizenship Rights on Chakma & Hajongs of Arunachal Pradesh (CCRCHAP).

## APPENDIX-VI

### MEMORANDUM NO. 149

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 2749 dated 25.11.2010, regarding “Autonomy to Law Commission of India.”

On 25 November, 2010, Shri J.M. Aaron Rashid and Dr. Charan Das Mahant, M.Ps., addressed an Unstarred Question No. 2749 to the Minister of Law and Justice (Department of Legal Affairs). The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Law and Justice (Department of Legal Affairs) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Law and Justice (Department of Legal Affairs) *vide* O.M. No. H-11016/29/2010-Admin. III (LA)-part dated 25 July, 2016 have requested to drop the Assurance on the following grounds:—

“That a proposal to give statutory status/making Law Commission of India as a permanent body had been considered by the Government and a draft Cabinet Note in this regard was circulated in July, 2015. Thereafter, it has been decided to continue the practice to reconstitute Law Commission every three years. Accordingly, 21st Law Commission of India has been constituted for a period of three years *w.e.f.* 01.09.2015 to 31.08.2018. As at present, there is no such proposal to grant statutory status/make Law Commission of India as a permanent body.”

4. In view of the above, the Ministry, with the approval of Minister of State for Law and Justice, have requested to drop the Assurance.

The Committee may consider.

Dated: 27.06.2017

NEW DELHI;

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LOK SABHA UNSTARRED QUESTION NO. 2749  
ANSWERED ON 25.11.2010

**Autonomy to Law Commission of India**

2749. SHRI J.M. AARON RASHID:  
SHRI CHARAN DAS MAHANT:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to give more autonomy to Law Commission of India;
- (b) if so, the details thereof; and
- (c) the present status of the proposal?

**ANSWER**

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOELY): (a) to (c) Yes, Madam. A proposal to give statutory status to Law Commission of India is under active consideration. Presently the proposal is at the stage of preparation of Bill for the purpose.

## APPENDIX-VII

### MEMORANDUM NO. 151

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 4263 dated 22.03.2013 regarding “Investment in oil fields of Iran.”

On 22 March, 2013, Shri Ahir Vikrambhai Arjanbhai Maadam, M.P., addressed an Unstarred Question No. 4263 to the Minister of Petroleum and Natural Gas. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Petroleum and Natural Gas within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Petroleum and Natural Gas *vide* O.M. No. O-27016/13/2013-ONG-III/IC-I dated 26th July, 2016 have requested to drop the Assurance on the following grounds:—

“That in view of the sanctions imposed by United States of America (USA), Europe Union (EU) and United Nations (UN) on Iran, diplomatic pressure is there on India to reduce hydrocarbon sector with Iran. India is engaged in diplomatic efforts to protect its energy security and the matter is under continued discussions between India and Iran. The matter is being discussed at the highest levels of the two countries and a high degree of confidentiality is necessary in such matters. Moreover, some US sanctions have been lifted *w.e.f.* 16th January, 2016. The Committee on Government Assurances is, therefore, requested to drop the aforesaid Assurance as the issue is sensitive and may affect India’s strategic interest.”

4. In view of the above, the Ministry, with the approval of Minister of State for Petroleum and Natural Gas have requested to drop the above Assurance.

The Committee may consider.

Dated: 27.06.2017

NEW DELHI;

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF PETROLEUM & NATURAL GAS  
LOK SABHA UNSTARRED QUESTION NO. 4263

ANSWERED ON 22.03.2013

**Investment in Oil Fields of Iran**

4263. SHRI VIKRAMBHAI ARJANBHAI MAADAM:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether several oil companies of the country have invested capital in a number of oilfields of Iran;
- (b) if so, the details thereof;
- (c) the names of the oil companies and the oilfields they have been allotted till December, 2012 and the details of their respective allocation; and
- (d) the time-frame by which the work of oil production from these oilfields is likely to become operational?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SMT. PANABAAKA LAKSHMI): (a) to (d) The information is being collected and will be laid on the Table of the House.

## APPENDIX VIII

### MEMORANDUM NO. 154

**Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3816 dated 25.08.2011 regarding “PM Rail Vikas Fund”**

On 25 August, 2011, Shri Suresh Kumar Shetkar, M.P. addressed an Unstarred Question No. 3816 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Railways *vide* OM No. 2010/W-I/PQL/General dated 19 September, 2016 have requested to drop the Assurance on the following grounds:—

“That due to high magnitude of the proposed fund and discussions with Ministry of Finance, it is not possible to extend support to such an extent at present due to financial constraints. Therefore, formation of PMRVY Fund is not possible at present.”

4. In view of the above, the Ministry, with the approval of the Minister of State for Railways, have requested to drop the Assurance.

The Committee may consider.

Dated 27.06.2017

NEW DELHI;

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS  
LOK SABHA UNSTARRED QUESTION NO. 3816

ANSWERED ON: 25.08.2011

**PM Rail Vikas Fund**

SHRI SURESH KUMAR SHETKAR:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways propose to set up Pradhan Mantri Rail Vikas Yojana fund for social schemes;
- (b) if so, the details thereof; and
- (c) the details of projects covered under the said fund along with the amount spent therefrom so far, project-wise and zone-wise?

**ANSWER**

THE MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) Yes, Madam. The scheme to set up Pradhan Mantri Rail Vikas Yojana Fund is presently under formulation. Since projects to be covered under this scheme are yet to be decided, no amount has been spent so far.

**APPENDIX IX**  
**MINUTES**  
**COMMITTEE ON GOVERNMENT ASSURANCES (2016-17)**  
**SIXTEENTH LOK SABHA**  
**NINTH SITTING**  
(30.06.2017)

The Committee sat from 15.00 hrs. to 1545 hrs. in Room No. 133 (Chairperson's Chamber), Parliament House Annexe, New Delhi.

**PRESENT**

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*

**MEMBERS**

2. Shri Rajendra Agrawal
3. Shri Anto Antony
4. Shri Tariq Anwar
5. Shri Naranbhai Kachhadia
6. Shri Bahadur Singh Koli
7. Shri Prahlad Singh Patel
8. Shri A.T. Nana Patil
9. Shri C.R. Patil
10. Shri Sunil Kumar Singh

**SECRETARIAT**

1. Shri U.B.S. Negi	—	<i>Joint Secretary</i>
2. Shri P.C. Tripathy	—	<i>Director</i>
3. Shri S.L. Singh	—	<i>Deputy Secretary</i>

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee took up 25 Memoranda (Memorandum Nos. 137 to 161) containing the requests received from various Ministries/ Departments for dropping of pending Assurances. After considering a few Memoranda, the Committee authorised the Hon'ble Chairperson to decide dropping or otherwise of the remaining Memoranda. Thereafter, the Chairperson decided to drop 07 Assurances as per details given in Annexure-I and to pursue the remaining 18 Assurances as per details given in Annexure-II\* for implementation by the Ministry/Department concerned.

The Committee then adjourned.

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\*Not enclosed

*ANNEXURE I*

Statement showing Assurances **dropped** by the Committee on Government Assurances (2016-17) at their sitting held on 30.06.2017.

Sl. No.	Memo No.	Question No./Discussion & Date	Ministry/ Department	Brief Subject
1.	139	USQ No.1841 dated 05.05.2016	Coal	Involvement of Nagpur based companies in Coal Scam.
2.	143	USQ No. 1317 dated 08.08.2011	Environment, Forest and Climate Change	NEAMA
3.	144	USQ No.1951 dated 26.03.2012	Environment, Forest and Climate Change	Setting up of NEAMA
4.	146	USQ No. 3831 dated 17.08.2010 USQ No.5191 dated 08.05.2012	Home Affairs	Chakma-Hajong Refugee Issue Chakma and Hajong Issue
5.	149	USQ No.2749 dated 25.11.2010	Law and Justice (Department of Legal Affairs)	Autonomy to Law Commission of India
6.	151	USQ No.4263 dated 22.03.2013	Petroleum and Natural Gas	Investment in Oil Fields of Iran
7.	154	USQ No.3816 dated 25.08.2011	Railways	PM Rail Vikas Fund

## APPENDIXX

### MINUTES

#### THIRD SITTING

MINUTES OF THE THIRD SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES (2017-18) HELD ON 02ND JANUARY, 2018 IN CHAIRPERSON'S CHAMBER ROOM NO. '133' PARLIAMENT HOUSE ANNEXE, NEW DELHI.

The Committee sat from 15.00 hours to 15.45 hours on Tuesday, 02nd January, 2018.

#### PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*

#### MEMBERS

2. Shri Rajendra Agrawal
3. Shri Anto Antony
4. Shri Naranbhai Kachhadia
5. Shri Prahlad Singh Patel
6. Shri C.R. Patil
7. Shri Sunil Kumar Singh

#### SECRETARIAT

1. Shri U.B.S. Negi	—	<i>Joint Secretary</i>
2. Shri P.C. Tripathy	—	<i>Director</i>
3. Shri S.L. Singh	—	<i>Deputy Secretary</i>

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following six Draft Reports without any amendment:

- (i) Draft 67th Report regarding Review of Pending Assurances pertaining to the Ministry of Rural Development (Department of Rural Development).
- (ii) Draft 68th Report regarding Review of Pending Assurances pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (iii) Draft 69th Report regarding requests for dropping of Assurances (Acceded to).

- (iv) Draft 70th Report regarding requests for dropping of Assurances (Not acceded to).
- (v) Draft 71st Report regarding requests for dropping of Assurances (Acceded to).
- (vi) Draft 72nd Report regarding requests for dropping of Assurances (Not acceded to).

2. The Committee also authorised the Chairperson to present the Reports during the current session of the Lok Sabha.

*The Committee then adjourned.*

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The Souvenir items with logo of Parliament are also available at Sales Counter, Reception, Parliament House, New Delhi. The Souvenir items with Parliament Museum logo are available for sale at Souvenir Shop (Tel. No. 23035323), Parliament Museum, Parliament Library Building, New Delhi. List of these items are available on the website mentioned above."

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